

(b) to (d) A communication from a Member of the Parliament was received in December, 1986, for a compromise outside the Court. NCCP has stated that it has already made an over-payment of Rs. 42.42 lakhs to NTC in the deal and hence it was for the NTC to take action for compromise in the matter by withdrawing the court case. NCCP was asked to impress upon the NTO not to pursue the court case but their efforts in pursuing the NTC to withdraw the case have not borne any fruits so far.

#### **Funds for IRDP for Bihar**

1757. SHRI S. S. AHLUWALIA: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the Budget for the Integrated Rural Development Programme for the year 1988-89;

(b) what is the allocation of funds made for Bihar under the IRDP for the said period; and

(c) what is the amount of IRDP loan proposed to be given to the people of Bihar for cattle development to encourage milk production during the said period?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANAR-DHAN POOJARI): (a) Total budgetary provision for the Integrated Rural Development Programme in the Central Sector for 1988-89 is Rs. 355.00 crores.

(b) The Central share of allocation for IRDP for Bihar for the year 1988-89 is presently Rs. 45.948 crores.

(c) IRDP is a credit linked programme. Under IRDP assistance is given to the selected families of target group in rural areas (whose annual income from all source is less than Rs. 4,800) for taking up viable projects in primary, secondary and tertiary sectors. Assistance is given by combination of subsidy given by the Government and term

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credit mobilised by the bank\*. No separate sector-wise or activity-wise target is fixed.

#### **Coverage of employees of M/s. Kalu-dam Mahadev Prasad under the ESI**

1758. SHRI S. S. AHLUWALIA: Will the Minister of LABOUR be pleased to state:

(a) what is the minimum number of employees required in any company to cover the employees under the Employees State Insurance Scheme;

(b) whether the employees employed in the Head Office and in the Regional Offices of M/s. Kaliram Mahadev Prasad, 1-E, Madan Mohan Burman Street, Calcutta, a sister concern of K.M.P. Oil Industries (P) Ltd., Cochin, are not covered under the E.S.I. Scheme;

(c) if so, what are the reasons therefor;

(d) what action Government propose to take against these companies for violation of rules and for not covering their employees under the E.S.I. Scheme;

(e) whether Government propose to issue instructions to these companies, to cover their employees under this scheme in the near future; and

(f) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) The ESI Scheme is at present applicable to power-using factories employing 10 or more persons and non-power using factories and certain other establishments employing 20 or more persons;

(b) to (f) According to ESI authorities, M/s. Kalu Ram Mahadev Prasad has been found to be coverable under the ESI Act with effect from 1-1-1985. The employer has not.

however, complied with the provisions of the Act so far. Necessary legal and panel action is, therefore, being taken in accordance with the provisions of the ESI Act, for securing compliance.

#### **Central industrial Training Institute in States**

1759. SHRIMATI VEENA VERMA: Will the Minister of LABOUR be pleased to state:

(a) what is the number of industrial training institutes administered by the Central Government in different States, State-wise;

(b) whether there is any proposal under Government's consideration to modernise these institutes; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI JAGDISH TYTLER): (a) The Industrial Training Institutions are not being administered by the Central Government. Respective State Govts./ Q.T. Administrations in which they are located administer the ITIs. However, there are six Model Training Institutions attached to Advanced Training Institutions (ATI) and four Model Industrial Training Institutions being administered by the Ministry of Labour. These institutions conduct Craftsmen Training & Restructured Craftsmen Training courses to provide training experience to Craft Instructors trained in the ATTs and experiment new pattern of Craftsmen Training.

The Central Government in the Ministry of Labour lays over all training policies and programmes and prescribes standards and curriculum in respect of Craftsmen Training being implemented in the ITIs.

(b) Yes, Sir.

(c) A Centrally-sponsored Scheme for the modernisation of equipment in these ITI's is being Implemented in the current Plan period. The ITIs which are more than 15 years old are being assisted under this scheme, upto 50 per cent of the cost of equipment provided there is a matching 50 per cent contribution of the State Government/Union Territory. The Seventh Plan provision for such modernisation is Rs. 17.04 crores and in 1986-87, Rs. 167.45 lakhs was released to the State Governments/Union Territories under this scheme. In 1987-88, the budgeted amount is Rs. 478 lakhs, which will be fully utilised. Given adequate budgetary provision, the full amount provided for in the Seventh Plan document will be utilised.

#### **Amount for drinking-water supply in drought-affected States**

1760. SHRIMATI VEENA VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state what is the total amount released during the current financial year, so far, for the supply of drinking water in urban areas of the drought-affected States, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): The Government of India has approved the ceilings of expenditure in respect of 14 drought-affected States for the supply of drinking water in urban areas. Necessary sanction letters have been issued from time to time communicating the ceilings of expenditure to the respective State Governments. A statement indicating the state-wise approved ceilings of expenditure for urban water supply is given in the enclosed statement.